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CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 589 of 1994  
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New Delhi, dated this the 6th January, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Dr. N.K. Pal,  
S/o late Shri R.K. Paul,  
R/o C-148, Greater Kailash Part I,  
New Delhi-110048. ... APPLICANT

(By Advocate: Shri D.C. Vohra)

VERSUS

Union of India through  
the Secretary  
Ministry of Health & F.W.,  
Nirman Bhawan,  
New Delhi-110011. .... RESPONDENTS

(By Advocate: Shri Madhav Panikar)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. In the light of the Respondents' order dated 12.4.1996 a copy of which is taken on record, both counsel agree that this O.A. may be disposed of with a direction to the Respondents to dispose of the applicant's representation dated 28.5.96 by means of a detailed and speaking order in accordance with law under intimation to the applicant within two months from the date of receipt of a copy of this judgment. We direct accordingly.

3. This O.A. is disposed of accordingly.

No costs.

  
(Dr. A. Vedavalli)  
Member (J)

/GK/

  
(S.R. Adige)  
Member (A)